

(c) whether coal supplied to Railways by Coal India Ltd. from places where there are no weigh bridges are being billed on carrying capacity only and not on carrying capacity plus two tonnes as in the case of others; and

(d) whether in view of the representations, any changes in carrying capacity are contemplated by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Yes.

(c) Payments for unweighed loco coal wagons are made as for carrying capacity as per instructions issued prior to revision of the minimum weight for charge. The request of M/s. Coal India Ltd. for making payments on minimum chargeable weight is under examination.

(d) No.

12.00 hrs

RE: KHAN ABDUL GAFFAR KHAN

SHRI S. M. BANERJEE (Kapur): Sir, I have a small submission to make. With great hope I have sent you a note today regarding Khan Abdul Gaffar Khan and the manner in which he is being treated in Pakistan. He is a big leader who can be compared with late Pandit Jawaharlal Nehru. He has been treated very shabbily and manhandled at this age of 90. His health has deteriorated to a great extent. It is alarming. My intention was to highlight this matter and request the Prime Minister whose stand is always for the bleeding humanity to ask Pakistan to allow Khan Abdul Gaffar Khan to come to India so that he may pass rest of his life in peace. I am sure the entire House will express concern and wish him early recovery. I hope you will kindly convey our feelings to the Prime Minister.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

REPORT (1975) OF TARIFF COMMISSION vs SYNTHETIC RUBBER & GOVT RESOLUTION re. ITS DECISIONS ON REPORT AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(a) (i) Report (1975) of the Tariff Commission on the price structure of Synthetic Rubber.

(ii) Government Resolution No. N-18011/2/75-PCI dated the 18th March, 1976 notifying Government's decisions on the above Report.

(b) A statement showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the documents mentioned at (a) and (b) above.

[Placed in Library. See No. LT-10568/76].

ANNUAL REPORT FOR 1974-75 ON THE WORKING AND ADMINISTRATION OF COMPANIES ACT, 1956, NOTIFICATIONS UNDER COMPANIES ACT, 1956 & MACHINE TOOL COMPANIES AMALGAMATION ORDER, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-